

THURSDAY, THE 11<sup>TH</sup> DAY OF JUNE 2026

WP(PIL) No. 116 of 2025

SALIL LAL AHAMED K & OTHERS

VS

STATE OF KERALA & OTHERS

**ADVS FOR PETITIONER/S:**

SRI.P.V.JEEVESH, SHRI.C.R.NEELAKANDAN NAMBOODIRI,  
SHRI.B.G.HARINDRANATH (SR.)

**ADVS FOR RESPONDENT/S:**

GOVERNMENT PLEADER, SMT.MAITREYI SACHIDANANDA HEGDE,  
SRI.THOUFEEK AHAMED, DIRECTOR GENERAL OF PROSECUTION,  
P.NARAYANAN, SPL. G.P. TO DGP AND ADDL. P.P. ,  
SHRI.SAJJU.S., SENIOR G.P., SMT.DEEPIKA K.SASI,  
SHRI.NAVANEETH GOPAN

**SOUMEN SEN, C. J. & SYAM KUMAR V. M., J.**

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**W.P. (PIL) No. 116 of 2025**

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Dated this the 11<sup>th</sup> day of June, 2026

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**Appearance:**

For the petitioners : Mr. B.G. Harindranath (Sr.)  
instructed by Mr. P.V. Jeevesh

For the respondents : Mr. Thoufeek Ahamed – R5  
Ms. Maitreyi Sachidananda Hegde – R6  
Mr. Biju Chandran, Sr. GP

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**ORDER**

**Soumen Sen, C.J.**

Learned counsel for the Central Bureau of Investigation (CBI) is not present.

2. On 19<sup>th</sup> February 2026, we directed the learned Standing Counsel for the CBI to apprise this Court of the present status of Crime No. 240 of 2017 and Crime No. 43 of 2017 of Walayar Police Station, as well as Crime No. 35 of 2011 of Kasaba Police Station. Pursuant thereto, Mr. K. P. Satheesan, learned Senior Advocate, appeared on behalf of the CBI. However, it appears that no report has been filed by

the CBI regarding the present status of the said crimes. The Crime Branch, however, has filed a status report with regard to Crime No. 21/2010 of Kollengode Police Station.

3. Considering the nature of the status report, which discloses various irregularities in the investigation, we direct the Crime Branch to hand over Crime No. 21/2010 of Kollengode Police Station to the CBI, which shall take over the matter from the Crime Branch. All records connected thereto, including the post-mortem report, shall be made available to the CBI by the investigating agency.

4. A copy of the statement of facts dated 30<sup>th</sup> March 2026, affirmed by Mr. Ajit Kumar, IPS, District Police Chief, Palakkad, shall be served upon the learned Standing Counsel for the CBI for information and to do the needful. We also seek a response from the CBI with regard to the 23 cases involving children as mentioned in the statement of facts filed by the State. Any clarification or intimation that the CBI may require shall be sought from the District Police Chief, Palakkad. The CBI may seek any further information that may be necessary for it to file a report with regard to such 23 cases

from the State Police Administration.

5. This order shall be immediately communicated to the learned Standing Counsel for the CBI. The affidavit filed by the KeLSA shall also be served upon the learned Standing Counsel for the CBI.

6. In the affidavit filed by the KeLSA, at paragraph 10, it is stated that the KeLSA has proposed to undertake the following measures through the District Legal Services Authorities and the Taluk Legal Services Committees with a view to preventing such unfortunate incidents involving children and strengthening child protection mechanisms at the grassroots level:

*“a) To conduct legal awareness programmes for children, parents, teachers, and local communities regarding child rights and child protection laws.*

*b) To coordinate with the District Child Protection Unit, Child Welfare Committees, Police, Education and Social Justice Departments, and the Kerala State Commission for Protection of Child Rights for awareness and sensitisation programmes.*

*c) To strengthen the activities of Para Legal Volunteers*

*and panel lawyers for identifying vulnerable children and facilitating access to legal aid and welfare measures.*

*d) To conduct outreach and awareness programmes in schools, tribal colonies, and other vulnerable areas on child safety, abuse prevention, mental health, substance abuse, online safety, and reporting mechanisms.*

*e) To organise counselling, legal literacy, and sensitisation programmes for children, parents, teachers, police officials, and other stakeholders with the assistance of experts and social workers.*

*f) To promote the use of child helplines and other institutional support mechanisms through awareness campaigns and outreach activities.*

*g) To coordinate with local self-government institutions, Kudumbashree units, and community organisations for strengthening community-based child protection initiatives.*

*h) To monitor the implementation of legal services and awareness activities through the concerned District Legal Services Authorities.”*

7. We direct the respective District Legal Services Authorities and Taluk Legal Services Committees to ensure

compliance with the measures enumerated in paragraph 10 and to report compliance with such directions on a monthly basis to the Chairman, KeLSA. The Member Secretary, KeLSA, shall ensure that the District Legal Services Authorities and Taluk Legal Services Committees scrupulously follow such directions.

8. Post on 6<sup>th</sup> August 2026.

**Sd/-**  
**SOUMEN SEN**  
**CHIEF JUSTICE**

**Sd/-**  
**SYAM KUMAR V. M.**  
**JUDGE**

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